

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3133/2001
MA NO. 2553/2001

(2)

New Delhi, this the 19th day of November, 2001

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Mahesh Chander,
2. Dharam Pal,
3. Balwant Singh,
4. Ashwani Kohli,
5. Jagdish Chandra,
6. Budh Ram,
7. Inder Singh,
8. Jagjit Singh,
9. Jankesh,
10. Ram Phal,
11. Subhash,
12. Ashok Kumar,
13. Azad Singh,
14. Jai Dev,
15. Ram Pal Singh,
16. Daya Chand,
17. Sher Singh,
18. Om Prakash,
19. Ravinder Kumar,
20. Harjinder Singh,
21. Rameshwar Dayal Singhal,
22. Virender Kumar,
23. Ved Ram,
24. Hari Narayan,
25. Balbir Singh,
26. Braham Pal,
27. Chandu,
28. Surender Kumar,
29. Radha Kishan,
30. Suresh Kumar,
31. Om Parkash,
32. Radhey Shyam,
33. Nar Singh,
34. Keptan Singh,
35. Vijay Kumar.

....Applicants

All the applicants are working as skilled workers on different trades in MES under respondent No. 3 & 4 and their particulars are stated in Annex.A/1.

(By Advocate: Sh. Yogesh Sharma)

VERSUS

1. Union of India through The Secretary, Ministry of Defence, South Block, Govt. of India, New Delhi.
2. The Engineer-in-Chief, (Delhi Zone), Army Headquarters, E-in-C Branch, Kashmir House, Ministry of Defence, Delhi.

[Signature]

(3)

3. C.W.E.,
HQ, CWE, New Delhi,
Rao Tula Ram Marg,
Delhi Cantt.-10.

... Respondents.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

This OA has been filed by the applicants seeking following reliefs:

- (i) That the Hon'ble Tribunal may graciously be pleased to pass an order of directing the respondents to re-fix the pay of the applicants in the pay scale of Rs.950-1500, from the date of their appointment, with all the consequential benefits, including the arrears of difference of pay, by way of extending the benefits of judgement dated 27.3.2001 and Ministry of Defence order dated 27.7.2001.
- (ii) That the Hon'ble Tribunal may further graciously be pleased to pass an order declaring to the effect that the action of the respondents not fixing the pay of the applicants in the pay scale of Rs.950-1500 from the date of their appointment, in the light of judgement dated 27.3.2001 and Ministry of Defence decision dated 27.7.2001 is illegal, arbitrary and consequently the applicants are entitled for the same.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants.

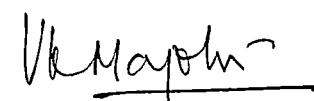
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(4)

2. The applicants submitted that earlier some of their colleagues have filed their OA which was decided by order dated 27.3.2001 in OA-1657/2000 where the respondents have given direction to dispose of the representation filed by the applicants in accordance with the rules and instructions on the subject. Counsel for applicants submits that in accordance with the directions given by the Tribunal the representation of the applicants were considered and consequent thereupon an order Annexure A-1 was also passed whereby those applicants who have approached the Tribunal have been granted higher pay scale of Rs.950-1500. The applicant's claim that they are also similarly situated employees and their representation is still pending. Directions may be given to the respondents to dispose of the representation of the applicants.

3. Considering this contention of the applicant we direct that the representation filed by the applicant at Annexure A-6 which has not yet been disposed of by the respondents, the same be disposed of in accordance with the rules and instructions and judicial pronouncement on the subject within 3 months from the date of receipt of a copy of this order. Department shall also consider the order passed at Annexure A-1 on the representation of some of the colleagues of the applicants. OA is disposed of. No costs.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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